

50A 172/99

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

ORDER DATED 26-6-2000.

Free copy of the order dt. 26-6-00 given to the counsels for both sides.

Rabha  
B/T  
Pccp  
W/T  
S/O

We have heard Mr. G. P. Samal, learned counsel for the applicant and Mr. A. K. Bose, learned Senior Standing Counsel appearing for the Respondents and have also perused the records.

For the purpose of considering this original Application, it is not necessary to go into too many facts of this case. It is only necessary to note that the petitioner in this case is the son of one Udaya Mallik who was working as EDMC in Bainsiria BO. It is submitted by the petitioner that his father fell ill and during his illness he worked for long period in place of his father. Ultimately, his father, according to the petitioner, retired due to invalidation, in validation ground and that is why he has come up in this petition with a prayer for giving compassionate appointment to him.

Respondents in their counter have stated that the father of the petitioner retired on superannuation and not on invalidation ground. The father of the petitioner was initially appointed on 12.7.1959 and at the time of his appointment, he submitted a descriptive particulars giving his date of birth as 18.1.1934. Accordingly the father of the petitioner retired on superannuation on 17.1.99 on attaining the age of 65 years. As the father of the petitioner retired on superannuation, the petitioner is not entitled to be considered for compassionate appointment. This Original Application is, therefore, held to be without any merit and the same is rejected but without any order as to costs.

(G. NARASIMHAM)  
MEMBER (JUDICIAL)

Somnath Som  
(SOMNATH SOM)  
VICE-CHAIRMAN  
26/6/00